

RAJYA SABHA

*Monday, the 6th December, 1971/the
15th Agrhayana, 1893 (Saka)*

The House met at ten of the clock,
MR CHAIRMAN in the Chair

MEMBER SWORN

Dr Vidya Prakash Dutt (Nominated)

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXC LUDING RAILWAYS) FOR THE YEAR 1971-72

THE MINISTER OF STATE IN THE
DEPARTMENT OF PARLIAMENTARY
AFFAIRS /संसदीय कार्य विभाग में राज्य मंत्री
(SHRI OM MEHTA) : Sir, on behalf of
Shri Y B Chavan I beg to lay on the Table
a statement (December 1971) (in English
and Hindi) showing the Supplementary
Demands for Grants for Expenditure of the
Central Government (excluding Railways)
for the year 1971-72.

SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE GOVERNMENT OF PUNJAB FOR THE YEAR 1971-72

SHRI OM MEHTA : Sir, I also beg to
lay on the Table a statement (in English
and Hindi) showing the Supplementary
Demands for Grants for Expenditure of the
Government of Punjab for the year 1971-72

REPORT OF THE COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

SHRI K P SUBRAMANIA MENON
(Kerala) : Sir, I beg to lay on the Table a
copy of the First Report (in English and
Hindi) of the Committee on the Welfare of
Scheduled Castes and Scheduled Tribes on
action taken by Government on the recom-
mendations contained in the Ninth Report
(Fourth Lok Sabha) of the Committee relat-
ing to the Ministry of Tourism and Civil
Aviation-Reservations for Scheduled Castes
and Scheduled Tribes in Air India

MOTION FOR APPOINTMENT OF A MEMBER OF THE RAJYA SABHA TO THE JOINT COMMITTEE OF THE HOUSES ON THE ADVOCATES (AMENDMENT) BILL, 1970

THE MINISTER OF LAW AND
JUSTICE/विधि और न्याय मंत्री (SHRI H R
GOKHALE) : Sir, I beg to move :

“That Shri D P. Singh be appointe
to the Joint Committee of the Houses of
the Advocates (Amendment) Bill, 1970
in the vacancy caused by the death of
Shri Surajmal Saha.”

*The question was put and the motion
was adopted.*

THE INDUSTRIAL DISPUTES (SECO ND AMENDMENT) BILL, 1971

THE MINISTER OF LAW AND
JUSTICE / विधि और न्याय (SHRI H R
GOKHALE) : Sir, on behalf of Shri R K
Khadilkar I beg to move for leave to
introduce a Bill further to amend the In-
dustrial Disputes Act, 1947.

**The question was put and the motion
was adopted.*

SHRI H R. GOKHALE : Sir, I intro-
duce the Bill

THE COMMISSIONS OF INQUIRY (AMENDMENT) BILL, 1971

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND IN
THE DEPARTMENT OF PERSONNEL
गृह मंत्रालय और कामिक विभाग में राज्यमन्त्र
(SHRI RAM NIWAS MIRDHA) : Sir,
beg to move :

“That the Bill to amend the Commis-
sions of Inquiry Act, 1952, as passed by
the Lok Sabha, be taken into considera-
tion ”

The hon Members are aware that the
Law Commission reviewed the Commission
of Inquiry Act, 1952 and submitted their
report on it in 1962. Copies of the report